

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 260
ANSWERED ON 19/07/2022

PMGSY IN ODISHA

260. SHRI MAHESH SAHOO:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has any details of the total length of roads approved and constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) in Odisha and if so, the details thereof, district-wise;
- (b) whether any proposals for Dhenkanal and Angul district under PMGSY are pending till date and if so, the reasons therefor and the time by which these proposals are likely to be approved; and
- (c) the details of the measures taken by the Government to ensure proper maintenance of the roads constructed under PMGSY?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

- (a) The details of the total length of roads sanctioned and constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) in Odisha and the district-wise details is given at **Annexure**.
- (b) The State Government of Odisha has been allocated target of 9400 km under PMGSY-III, which has been fully sanctioned. There is no more road length remaining to be sanctioned to the state.
- (c) As per PMGSY guidelines, maintenance of roads constructed under the programme is the responsibility of the state governments. However, Ministry on its part has taken the following steps/measures to ensure that the roads constructed under PMGSY are maintained properly.
 - (i) All road works sanctioned under the scheme are covered by initial five-year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document.
 - (ii) Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of this 5-year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5 year maintenance including renewal as per maintenance cycle, from time to time, to be funded by the state governments.
 - (iii) Further in order to ensure that states provide required maintenance funds during the design life of the road being constructed under PMGSY-III, a provision has been added in the programme guidelines under which the states have to enter into a Memorandum of Understanding with the Ministry of Rural Development, Government of India before

launching of the scheme in the concerned state for providing adequate funds for the maintenance of roads constructed/ upgraded under PMGSY for initial five years routine maintenance, and for further five year routine maintenance including periodic renewal as per requirement.

(iv) As per para 19.3 (vi) of the programme guidelines, a certificate from Chief Executive Officer of SRRDA is taken at the time of release of second installment of the Programme Fund to the effect that Maintenance funds required as per maintenance contracts in force had been spent during the previous financial year. For release after May of a year, the certificate should also include that 50% of such maintenance fund requirements for the current Financial Year has been released by the State, whereas for releases after November the certificate should be for 100% of such fund.

(v) As a measure of enhancing the focus on maintenance of roads during the defect liability period (five years from the date of completion of road) and streamlining the delivery of routine maintenance of PMGSY roads on the basis of performance-based maintenance contract, Electronic Maintenance of PMGSY roads (eMARG) has been implemented in all the states. eMARG is an online platform, used by all the states, that monitors maintenance of PMGSY works for five years from the date of completion (i.e. under Defect Liability Period - DLP).

**Annexure referred to in part (a) of Lok Sabha Unstarred Question No. 260 for
19.07.2022****District-wise details of roads length sanctioned and completed under PMGSY since
inception****(as on 13.7.2022)****(length in****km)**

Sr.No.	District Name	Road Length Sanctioned	Road Length Completed
1	Angul	1,740.53	1,598.53
2	Balasore	3,026.36	2,491.54
3	Bargarh	2,566.57	2,225.65
4	Bhadrak	1,963.18	1,649.31
5	Balangir	3,448.32	2,971.94
6	Boudh	712.01	640.06
7	Cuttack	2,546.37	2,076.88
8	Deogarh	853.12	800.65
9	Dhenkanal	1,582.71	1,407.43
10	Gajapati	1,999.06	1,891.32
11	Ganjam	3,643.83	3,005.26
12	Jagatsinghpur	1,357.78	1,101.75
13	Jajpur	1,978.23	1,606.39
14	Jharsuguda	595.39	530.33
15	Kalahandi	3,931.21	3,308.87
16	Kendrapara	1,921.31	1,678.66
17	Keonjhar	3,674.04	3,344.21
18	Khurda	1,521.02	1,235.66
19	Koraput	4,405.86	4,138.32
20	Malkangiri	2,446.19	2,215.44
21	Mayurbhanj	5,637.07	4,823.85
22	Nawarangpur	2,913.23	2,550.55
23	Nayagarh	1,599.91	1,315.48
24	Nuapara	1,635.85	1,424.49
25	Kandhamal	2,246.30	1,987.79
26	Puri	2,454.10	2,142.95
27	Rayagada	3,606.97	3,328.97
28	Sambalpur	2,260.91	1,964.55
29	Sonepur	1,535.37	1,418.08
30	Sundargarh	4,426.07	4,104.67
Total		74,228.82	64,979.57